

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001.

No.HHC/VIG/STAT/NORMS/94- 27333 to 41
Dated: Shimla: 14th October, 2015

From

The Registrar (Vigilance),
High Court of Himachal Pradesh
Shimla-171001

To

All the Judicial Officers
In Himachal Pradesh. (by name)

Subject:- Norms for disposal of cases by the Judicial Officers- Award of units/ credit for the disposal of cases through Alternate Dispute Resolution modes.

Sir,

In continuation to this Registry letter No. HHC/VIG/STAT/NORMS/94-4489 dated 22nd/ 23rd March, 1999, on the subject cited above, I have further been directed to convey that the following units/ credit for the disposal of cases through Alternate Dispute Resolution Modes i.e. Lok Adalat/ Mediation/ Plea Bargaining/ Judicial Settlement shall be given to the Judicial Officers in the State of Himachal Pradesh:-

District / Additional District & Sessions Judges:	
Nature/ nomenclature of cases	Awarded units
Case or appeal settled through Lok Adalat or Mediation or Plea Bargaining or Judicial Settlement	½ (half) of the units awardable for the contested cases as per the existing norms
Civil Judges (Sr. Div.)/ Jr. Div.)-cum-CJMs/ ACJMs/ JMs	
Nature/ nomenclature of cases	Awarded credit
Case or appeal settled through Lok adalat or Mediation or Plea Bargaining or Judicial settlement.	3 main civil or criminal cases settled through Lok Adalat/ Mediation/Plea Bargaining/Judicial settlement shall be treated as one contested case.

The officers claiming credit of units/ cases under any of the ADR modes shall append a separate **foot note in red ink**, in the statement of the same.

The above instructions will come into force with immediate effect.

Please acknowledge receipt hereof.

Yours faithfully,

(Arvind Malhotra)
Registrar (Vigilance)

Endst. No. HHC/VIG/STAT/NORMS/94-I Dated: the 14th October, 2015.

Copy forwarded for information to:-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice.
2. Smt Nisha Saxena, Additional Registrar & Member Secretary, Mediation & Conciliation Project committee, Supreme Court of India, New Delhi-110001 w.e.f. to her D.O.letters dated 17.04.2015 and 18.05.2015.

Contd.....P/2.....

3. All the Additional Registrars.
4. All the Deputy Registrars.
5. The Assistant Registrars Administration/ Vigilance/Rules.
6. The Secretaries to Hon'ble the Chief Justice and Hon'ble Judges.
7. The Secretaries/ Private Secretaries/ P.A/ to the Registrar General, Registrar (Judicial), Registrar (Vigilance)/ Registrar (Rules)/ Registrar (Administration), Registrar (Establishment)/ Central Project Coordinator.
8. The Incharge NIC Branch, H.P. High Court for uploading the above instructions on the website of the High Court

(SI. No. 1 and 3 to 8, High Court of Himachal Pradesh, Shimla-171001).

Assistant Registrar (Vigilance).

Subject:- Norms for disposal of cases by Judicial Officers - Award of units credit for the disposal of cases through Alternate Dispute Resolution modes

In continuation to this Registry letter No. HHC/MG/STAT/NORMS/04-4489 dated 22nd / 23rd March, 1999 on the subject cited above, I have further been directed to convey that the following units credit for the disposal of cases through Alternate Dispute Resolution Modes i.e. Lok Adalat/ Mediation/ Plea Bargaining/ Judicial Settlement shall be given to the Judicial Officers in the State of Himachal Pradesh:-

District/Additional District & Sessions Judges	
Nature/nomenclature of cases	Awarded units
Case or appeal settled through Lok Adalat or Mediation or Plea Bargaining or Judicial Settlement	X (half) of the units awardable for the contested cases as per the existing norms
Civil Judges (Sr. Div./ Jr. Div.-cum-C.Ms/ A.C.Js/ JMs)	
Nature/nomenclature of cases	Awarded credit
Case or appeal settled through Lok Adalat or Mediation or Plea Bargaining or Judicial Settlement	3 main civil or criminal cases settled through Lok Adalat/ Mediation/ Plea Bargaining/ Judicial Settlement shall be treated as one contested case.

The officers claiming credit of units cases under any of the ADR modes shall append a separate foot note in red ink in the statement of the same. The above instructions will come into force with immediate effect.

Please acknowledge receipt herof.

Yours faithfully,

(Signature)

Assistant Registrar (Vigilance)

Dated: 14 October 2015

Encl: No. HHC/MG/STAT/NORMS/04-1
 Copy forwarded for information to:-
 1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice.
 2. Smt Nisha Saxena, Additional Registrar & Member Secretary, Mediation & Conciliation Project committee, Supreme Court of India, New Delhi.
 19001 w.e.f. to her D.O. letters dated 17.04.2015 and 18.05.2015
 Contd. P.2